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Bihar Legislature (Removal Of Disqualifications) Act, 1950

[29 March 1950]

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Bihar Legislature (Removal Of Disqualifications) Act, 1950

[29 March 1950]

An Act to provide that holders of certain offices shall not be disqualified for being chosen as, or for being, members of the Bihar Legislative Assembly or the Bihar Legislative Council. WHEREAS it is expedient to provide that holders of certain offices shall not be disqualified for being chosen as, or for being, members of the Bihar Legislative Assembly or the Bihar Legislative Council. It is hereby enacted as follows:-

1. Short Title :-

This Act may be called the Bihar Legislature (Removal of Disqualifications) Act, 1950.

2. Removal Of Disqualifications For Membership :-

A person shall not be [and shall be deemed never to have been disqualified for being chosen as, or for being, a member of the Bihar Legislative Assembly or the Bihar Legislative Council by reason only of the fact that he holds any of the offices, being offices of profit, mentioned in the Schedule.

3. Repeal Of Bihar Ordinance 1 Of 1950 :-

The Bihar Legislature (Removal of Disqualifications) Ordinance, 1950 (Bihar Ordinance No. 1 of 1950) is hereby repealed.